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T.Santhanam –Vrs- UOI

Orders/Directions No. 2
O.A. No. 124/12
Advocate (s)- M/s. S.K.Ojha & Ors.
Advocate (s)- M/s. S. Barik & Ors.

Order dated: 05.12.2012

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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Heard Mr. S.K.Ojha, Ld. Counsel for the applicant and Mr. S.Barik, Ld. Addl. Standing Counsel appearing for the Respondents.

When the matter came on 02.04.2012, by filing a memo, Ld. Counsel for the applicant submitted that het grievance of the applicant has already been redressed and there is no further grievance to be considered in this O.A. and the same may be declared as infructuous.

However, it was brought to my notice that a Writ Petition No. 5279/12 has been filed before the Hon'ble High Court of Orissa and accordingly, the records were transmitted to the Hon'ble High Court. Now vide order dated 03.10.2012, the Hon'ble High Court of

A. K. Patnaik

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Orissa while dismissing the Writ Petition has passed the following orders:

"In view of the memo filed in Court the writ petition is allowed to be withdrawn.

Accordingly, the W.p. is dismissed."

In view of the withdrawal of the Writ Petition by the Private Respondent No.4, there remains nothing more to be adjudicated in this O.A.

Accordingly, on the prayer made by Ld. Counsel for the applicant, this O.A. is dismissed being infructuous.


MEMBER (Judl.)

RK